COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 403 OF 2016 IN</u> <u>APPEAL NO. 245 OF 2015 &</u> <u>IA NO. 398 OF 2015</u>

Dated : 25th October, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

In the matter of:

The Tata Power Company Ltd. Vs.			••••	Appellant(s)
Maharashtra Electricity Regulatory	/ Commi	ssion.	••••	Respondent(s)
Counsel for the Appellant (s)	:	Mr. Vish Ms. Nisł		
Counsel for the Respondent(s)	:	Mr. Bud	dy A.	Ranganadhan for R-1

<u>ORDER</u>

After hearing the parties we have been informed by the learned counsel

for the appellant that IA No. 403 of 2016 has become infructuous. In light of

the above, IA No. 403 of 2016 stand disposed of as infructuous.

List the main appeal for hearing on <u>11.12.2017.</u>

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt